



2026:AHC:48968

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7364 of 2026

Smt. Sangeeta Devi Batham And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioners have preferred the present writ petition with the following prayers:-

(i) Issue, a suitable writ, order or direction in the nature of mandamus directing the respondents authority not disturb the fish farming in pond during the lease period in Khasra No. 434 J Rakba 1.727 hectare situated at village Ratanpur, Block Kamalganj, Tehsil Sadar, District Farrukhabad.

(ii) Issue, a suitable writ, order or direction in the nature of mandamus directing the respondents authority to consider th grievance of the petitioner and not to expung of the fishes from the pond during the lease period in Khasra No. 434 J Rakba 1.727 hectare situated at village Ratanpur, Block Kamalganj, Tehsil Sadar, District Farrukhabad.

3. It is argued by the learned counsel for the petitioners that an agreement was executed in favour of the petitioners for fishery right for a period of ten years on 27.11.2018 it will continue to operate for a period of ten year that is upto 26.11.2028. He further argued that wholly illegally district authorities started interfering in the matter, hence representation dated 09.02.2026 was submitted by the petitioner before the district collector, but till date no decision has been taken.

4. In the facts and circumstances of the case, the present petition is ***disposed***

of directing the petitioners to file fresh representation ventilating all their grievances before the authority concerned within a period of two weeks from today. If such a representation has been filed within the stipulated period, the authorities concerned will pass appropriate orders on the aforesaid representation most expeditiously and preferably within a period of next two weeks from the date of production of a certified copy of this order.

(Prakash Padia,J.)

March 10, 2026

T.S.